

8

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 186/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.12.2017**

Name of the Company: Neelam Vishal Matadar
V/s.
Anil Tradecom Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Maunish T. Pathak	lawyer	Petitioner	<u>M.T. Pathak</u>
2.	SHIRAJ KHAMBETE with RAHEEL PATEL for NANAVATI ASSOCIATES	} Adv	Resp	<u>Shiraj</u> <u>Raheel</u>

ORDER

Learned Advocate Mr. Maunish Pathak present for Operational Creditor/Petitioner.
Learned Advocate Mr. Shiraj Khambete i/b.Nanavati Associates present for
Respondent.

Respondent made Rectification in cause title.

Learned Counsel appearing for respondent reported no objections.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for
Respondent.

Order reserved.

Manori
MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of December, 2017.

Bikki Raveendra Babu
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL